

**THE GAUHATI HIGH COURT AT GUWAHATI**  
(HIGH COURT OF ASSAM, NAGALAND, MIZORAM AND ARUNACHAL PRADESH)

No. HC.VII-15/2013(pt.)/2051 /A

From :- Smti Jayashree Bora,  
Jt. Registrar (Vigilance),  
Gauhati High Court,  
Guwahati.

To, Shri Abhijit Bhattacharyya,  
District & Sessions Judge,  
Darrang, Mangaldai.

Dated Guwahati the 20<sup>th</sup> December, 2024.

Sub: **Civil vacation.**

Ref:- Your letter No. DJ(D) 8611 dtd. 13.12.2024.

Sir,

With reference to the above, I am directed to inform you that you have been granted **civil vacation w.e.f. 22.12.2024 to 31.12.2024, along with station leave permission, with the official vehicle, at own cost, from the evening of 21.12.2024 till the morning of 02.01.2025.** The Additional District and Sessions Judge (FTC), Darrang, Mangaldai, in her absence, the Chief Judicial Magistrate, Darrang, Mangaldai, in his absence, the in-charge of the CJM will remain in charge of your Court and Office during your absence.

Yours faithfully,

Sd/-

**JT. REGISTRAR (VIGILANCE)**

**Memo No. HC.VII-15/2013(pt.)/2052-2053 /A, dated** , 20-12-24

Copy to:

1. The Principal Accountant General (A&E), Beltola, Guwahati for information.
2. The Project Manager, Gauhati High Court, Guwahati.

  
**JT. REGISTRAR (VIGILANCE)**

